



Government of Jammu and Kashmir  
Civil Secretariat Home Department  
Srinagar/Jammu.

**NOTIFICATION**  
Srinagar, the 11<sup>th</sup> October, 2019

SRO:-581 Whereas, on 27-10-2018, Police Station Kulgam received an information through reliable sources to the effect that some unknown terrorists equipped with illegal weapons abducted one Sheeraz Ahmad Bhat S/O Ghulam Bhat R/O Laroo from his home with intention to kill him; and

2. Whereas, a case FIR No. 177/2018 U/S 364,302,120-B RPC 7/25, 7/27 A Act 13,16,18,19,38,39 ULA(P) Act was registered at Police Station Kulgam and investigation was taken up; and

3. Whereas, during the course of investigation suspect Amir Hussain Bhat was apprehended on 27-10-2018 and during questioning he disclosed that in consequence of criminal conspiracy of accused (A-1) to (A-10) who work as OGW's of HM outfit namely 1. Amir Hussain Bhat , 2. Mohammad Iqbal Dar 3. Javid Ahmad Dar 4. Azad Ahmad Sheikh 5. Mohammad Abass Bhat 6. Asif Ahmad Malik 7. Mudasiq Ahmad Wani 8. Mohammad Younis Lone 9. Waseem Ahmad Itoo 10. Asif Ahmad Raina with active militants (A11-A15) namely Nouman Bhai , Waleed Bhat , Usam Bhai , Mohammad Abass Bhat, and Abid Chopan took the abductee in a Maruti Alto Vehicle JK18-A/8335 and the militants after torturing killed the abductee with illegally acquired arms/ammunition. Thereafter dead body was dumped in an orchard and a motorcycle bearing No. JK18/2156 was also involved in the commission of offence. Accordingly disclosure statement was prepared and placed on record. Subsequent to his disclosure/instance the dead body of abductee Sheeraz Ahmad Bhat was recovered in an orchard at Awhatoo Kulgam. Site Plan of place of occurrence was prepared and dead body was taken into possession and after conducting medico-legal formalities was handed over to his legal heirs for burial. Statement of witnesses acquainted with facts and circumstances of case were recorded u/s 161 Cr.PC. Besides statement of material witnesses were also

recorded u/s 164-A Cr.PC. During the course of investigation accused A1-A11 were arrested and Alto 800 bearing No.JK18A/8335 was recovered on the disclosure of accused Javid Ahmad ,while as on the disclosure of accused Azad Ahmad Motor cycle No,JK18/2156 was recovered and necessary memos were prepared and placed on record. During the further course of investigation one Artillery Shell (155mm) and 1 Kg Ammonium Nitrate Powder was recovered on disclosure of accused Mohammad Iqbal Dar and 50 No's of Emulsion Explosive Sticks (25mmx125 gm) were recovered from the shop of accused Asif Ahmad Malik R/O Bugam, 02 No's of UBGL Shell and 20 No's of live Catridges of AK-47 were recovered from Waseem Ahmad Itoo. To this effect seizure memo/recovery memos were also prepared. During further investigation, it revealed that accused A11-A15 have been killed in different encounters with security forces and copies of FIR,s have been obtained and placed on file; and

4. Whereas, evidence collected has prima facie established offences punishable u/s 364,302,120-B RPC, 13,18,19, 38, 39 ULA(P) Act, against A-1. Amir Hussain Bhat @ Kasai S/O Gh. Mohammad Bhat R/O Arreh Kulgam , A-3. Javid Ahmad Dar S/O Gh. Qadir Dar R/O Arreh Kulgam A-4. Azad Ahmad Sheikh S/O Gh. Hassan Sheikh R/O Arreh Kulgam A-5. Mohammad Abbass Bhat S/O Gh. Mohammad Bhat R/O Arreh Kulgam A- 7. Mudasir Ahmad Wani S/O Mohammad Khalil Wani R/O Harweth Kulgam A-8. Mohammad Younis Lone S/O Mohammad Farooq Lone R/O Awhatoo Kulgam A-10. Asif Ahmad Raina S/O Late Kalimullah Raina R/O Arreh Kulgam and Offences u/s 364,302,120-B RPC, 7/25 A. Act, 13,18,19,38,39 ULA(P) Act against A-2. Mohamamd Iqbal Dar S/O Mohamamd Yousuf Dar R/O Arreh Kulgam A-6. Asif Ahmad Malik S/O Mohamad Yousuf Malik R/O Bugam A-9 Waseem Ahmad Itoo S/O Mohammad Yousuf Itoo R/O Heepora Batagund Shopian and offences U/S 364,302,120-B RPC, 7/25, 7/27 A. Act, 13,16,18,20,39 ULA(P) Act against A-11. Nouman Bhai R/O Pakistan ,A-12. Waleed Bhai R/O Pakistan A-13. Usam Bhai R/O Pakistan A-14 Mohammad Abass Bhat S/O Jabbar Bhat R/O Checki Mantribugh Shopian and A-15. Abid Chopan S/O Nazir Chopan R/O Padderpora Kulgam and investigation of the case has been concluded as proved against them. It is here to

mention that A11- A15 are dead against whom proceedings would be abated; and

5. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons; and

6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

8. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the following accused for the commission of offences punishable under various sections indicated against each of Unlawful Activities (Prevention) Act, 1967 arising out of FIR No.177/2018 of P/S Kulgam:-

| S.No | Name of accused   | U/S                                   |
|------|---|---------------------------------------|
| 1.   | Amir Hussain Bhat @ Kasai S/O Gh. Mohammad Bhat R/O Arreh Kulgam. | 13, 18,19,38 and 39 of UAPA Act 1967. |
| 2.   | Mohamamd Iqbal Dar S/O Mohamamd Yousuf Dar R/O Arreh Kulgam.      |                                       |
| 3.   | Javid Ahmad Dar S/O Gh. Qadir Dar R/O Arreh Kulgam                |                                       |
| 4.   | Azad Ahmad Sheikh S/O Gh. Hassan Sheikh R/O Arreh Kulgam.         |                                       |
| 5.   | Mohammad Abbass Bhat S/O Gh. Mohammad Bhat R/O Arreh Kulgam.      |                                       |
| 6.   | Asif Ahmad Malik S/O Mohamad Yousuf Malik R/O Bugam.              |                                       |

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| 7.  | Mudasir Ahmad Wani S/O<br>Mohammad Khalil Wani R/O<br>Harweth Kulgam.          |
| 8.  | Mohammad Younis Lone S/O<br>Mohammad Farooq Lone R/O<br>Awhatoo Kulgam.        |
| 9.  | Waseem Ahmad Itoo S/O<br>Mohammad Yousuf Itoo R/O<br>Heepora Batagund Shopian. |
| 10. | Asif Ahmad Raina S/O Late<br>Kalimullah Raina R/O Arreh<br>Kulgam.             |

By order of Government of Jammu and Kashmir.

Sd/-

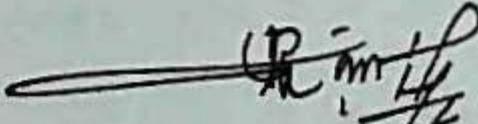
Principal Secretary to the Government  
Home Department

No. Home/Pros/76/2019

Dated: 11.10.2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No.Legal/Sanc-21/S/2019/35171-73 dated 13/06/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

 11.10.19.

Under Secretary to the Government  
Home Department